

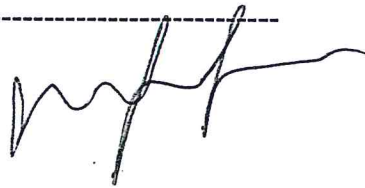
NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(9)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 09/02/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/159/2017
NAME OF THE PETITIONER(S) : P P GEORGE KUTTY
NAME OF THE RESPONDENT(S) : SOUTH INDIAN BANK LTD
UNDER SECTION : 59

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1.	P.P. ZIBI JOSE - PCJ.	In Petitioner P.P. George Kutty	
2)	M.K. PREETHIA Adv. for CSR & LD.	for Respondents.	Mk Preethia

ORDER

Representative for the Applicant present, he has filed the Rejoinder and also placed on record an Order that came to be passed by the Hon'ble High Court of Kerala at Ernakulam, in support of his Application. As seen from the Order dated 12.01.2018, the Counsel for the Respondent was directed to clarify as to whether it was the duty of the Respondent to make available the facility of ASBA process, but the Counsel failed to place anything on record in order to clarify the same. The adjournment is granted subject to the payment of fine of Rs.1000/- to the representative of the Petitioner by the Respondent, for not making compliance of the earlier Order. Put up on **23.02.2018 at 10.30 AM.**

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(CH.MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)